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**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH**


**PRESENT: HON'BLE SHRI BIKKI RAVEENDRA BABU – MEMBER (JUDICIAL)  
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 07.03.2018 AT 10.30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CA No. 40 & 41/2018 in CP (IB) No.150/9/HDB/2017
NAME OF THE COMPANY	Ind-Barath power (Madras) Ltd
NAME OF THE PETITIONER(S)	Rohan Varma Constructions Pvt Ltd
NAME OF THE RESPONDENT(S)	Ind-Barath power (Madras) Ltd
UNDER SECTION	Sec 9 of IBC

**Counsel for Petitioner(s):**


Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
YOGESH KUMAR JAGLA	Adv by <del>RESERVED</del> PROMOTUS (EX-Manager)		

Mr. L. Ravichander, Senior Counsel  
appearing for Resolution professional  
and assisted by Counsel P. Ravichandran (ravi.chalane@indialegal.in),  
9848994231

P. Ravichandran

ASHISH RATHI - RP - 7506356748   
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**CA No.40 & 41/2018** in  
CP (IB) No.150/9/HDB/2017 &  
CP (IB) No.150/9/HDB/2017.

**ORDER**

Mr.Yogesh Kumar Jagia learned counsel, present for Respondent (Promoter of Ex-management).

Mr.L.Ravichander learned senior counsel along with Mr.Ashish Rathi learned RP present.

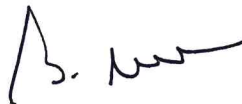
Learned counsel appearing for the promoters of the Corporate Debtor requested time to file counter, in both the applications.

it is noticed that in both the applications Resolution Professional is seeking certain directions to Arkay Energy (Rameswaram) Limited, Ind-Barath Power Infra Limited, Ind-Barath Energies (Maharashtra) Limited, Ind-Barath Power Gencom Limited, Sriba Seabase Private Limited, Sokeo Power Private Limited. Hence applicant is directed to serve notice to the above said companies along with the copy of the applications and file proof of service.

Above said companies shall file their objections if any within two weeks.

Promoters of corporate debtor shall also file their reply in both the applications within two weeks serving a copy in advance to the Applicant. List the matter on 03.04.2018 for hearing both applications.

It is noticed that CA.12/2018 which is pending is not listed today. Hence list CA.12/2018 also on 03.04.2018. In meanwhile, the respondent in CA.12/2018 shall file reply.



MEMBER (judicial)